

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.01/S.O./2018

Date : 04.01.2018

Consequent upon transfer / retirement of Hon'ble Judges and in supersession of previous orders, the judgeships for inspection are re-allocated to the Hon'ble Judges as under :-

S. No.	NAME OF HON'BLE JUDGE	NAME OF JUDGESHIP(S) ALLOTTED FOR INSPECTION
1.	HON'BLE MR. JUSTICE KALPESH SATYENDRA JHAVERI	JAIPUR METROPOLITAN / JAISALMER
2.	HON'BLE MR. JUSTICE G.K.VYAS	JODHPUR METROPOLITAN / JODHPUR DISTRICT
3.	HON'BLE MR. JUSTICE MOHAMMAD RAFIQ	BHARATPUR/JALORE
4.	HON'BLE MR. JUSTICE SANGEET RAJ LODHA	UDAIPUR
5.	HON'BLE MR. JUSTICE M.N.BHANDARI	KOTA
6.	HON'BLE MR. JUSTICE K.S. AHLUWALIA	AJMER
7.	HON'BLE MRS. JUSTICE SABINA	ALWAR
8.	HON'BLE KUMARI JUSTICE NIRMALJIT KAUR	BIKANER
9.	HON'BLE MR. JUSTICE ALOK SHARMA	JAIPUR DISTRICT
10.	HON'BLE MR. JUSTICE SANDEEP MEHTA	BHILWARA
11.	HON'BLE MR. JUSTICE P.K. LOHRA	GANGANAGAR
12.	HON'BLE MR. JUSTICE V.S. SIRADHANA	SIKAR
13.	HON'BLE MR. JUSTICE VIJAY BISHNOI	CHITTORGARH
14.	HON'BLE MR. JUSTICE ARUN BHANSALI	PALI
15.	HON'BLE MR. JUSTICE MAHENDRA MAHESHWARI	BUNDI
16.	HON'BLE MR. JUSTICE B.L. SHARMA	JHALAWAR
17.	HON'BLE MR. JUSTICE PRAKASH GUPTA	JHUNJHUNU
18.	HON'BLE MR. JUSTICE G.R. MOOLCHANDANI	DAUSA
19.	HON'BLE MR. JUSTICE DEEPAK MAHESHWARI	TONK
20.	HON'BLE MR. JUSTICE VIJAY KUMAR VYAS	DHOLPUR
21.	HON'BLE MR. JUSTICE GOVERDHAN BARDHAR	BARAN
22.	HON'BLE MR. JUSTICE PANKAJ BHANDARI	KARALI
23.	HON'BLE MR. JUSTICE DINESH CHANDRA SOMANI	SAWAI MADHOPUR
24.	HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA	CHURU
25.	HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI	MERTA
26.	HON'BLE MR. JUSTICE DINESH MEHTA	HANUMANGARH
27.	HON'BLE MR. JUSTICE VINIT KUMAR MATHUR	BALOTRA
28.	HON'BLE MR. JUSTICE ASHOK KUMAR GAUR	DUNGARPUR
29.	HON'BLE MR. JUSTICE MANOJ KUMAR GARG	RAJSAMAND
30.	HON'BLE MR. JUSTICE INDERJEET SINGH	PRATAPGARH
31.	HON'BLE DR. JUSTICE VIRENDRA KUMAR MATHUR	SIROHI
32.	HON'BLE MR. JUSTICE RAMCHANDRA SINGH JHALA	BANSWARA

-Sd-

CHIEF JUSTICE

Hon'ble Inspecting Judges of the area are requested to advise Hon'ble the Chief Justice in the matter of assessment of efficiency and integrity of the Judicial Officers.

Hon'ble Judges are further requested to bring their tour programme to the notice of Hon'ble the Chief Justice before they proceed on tour.

Before planning their tours, the Hon'ble Judges are requested to adjust the same in such a manner that as far as possible the Court work may not suffer.

BY ORDER


REGISTRAR GENERAL

No. PA/RG/9(3)/89 (Separate)/3

Date : 04.01.2018

Copy forwarded to the following for information and necessary action :-

1. The Registrar (Vig.)/(Admn.)/(Exam.)/(Rules)/(Class.), Rajasthan High Court, Jodhpur.
2. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to deliver copy of this order to all P.S. of Hon'ble Judges sitting at Jaipur Bench, Jaipur.
3. The Registrar (Vig.)/(Writs)/(Class.), Rajasthan High Court Bench, Jaipur.
4. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice.
5. O.S.D. (Finance cum Infrastructure), Rajasthan High Court, Jodhpur.
6. The Registrar-cum-CPC, Rajasthan High Court Bench, Jaipur.
7. All Sr. Dy. Registrars/Dy. Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
8. All District & Sessions Judges with the request to circulate it amongst all Presiding Officers of the Courts including Special Courts in DJ rank / Tribunals located in their judgeships.
9. Private Secretary to all the Hon'ble Judges.
10. A.O.J., Confidential/ Vigilance / RJS (Estt.)/ Subordinate Courts (Estt.)/ Statistics/ General Section/ Classification (Website), Rajasthan High Court, Jodhpur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

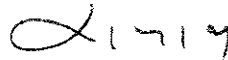
STANDING ORDER

No. S.O./2018/...02

Date: 20/03/2018

Pursuant to Hon'ble Court order dated 28.02.2018 passed in the D.B. Special Appeal (Writ) no. 288/2018, all the concerned employees who accept the affidavit, reply or rejoinder on behalf of parties are hereby directed not to accept any affidavit without their continuing pagination.

By order

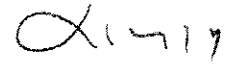

REGISTRAR (ADMN.)

No. I/A(iii)(a)/Direction/2018/ 538

Date: 20/03/2018

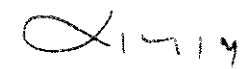
Copy to:-

1. Registrar -cum- Principal Secretary to Hon'ble the Chief Justice
2. P.S. to Hon'ble Mr./ Dr./ Mrs./Kumari Justice, Rajasthan High Court.


REGISTRAR (ADMN.)

Copy also forwarded to the followings for information and necessary action:-

1. The Registrar (Admn./Writs/Class./Rules/CPC/ Vig.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
2. The Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
3. All the concerned Sr./ Dy. Registrar, Rajasthan High Court, Jodhpur/ Jaipur.
4. Concerned Assistant Registrars, Rajasthan High Court. Jodhpur/ Jaipur Bench, Jaipur.
5. All AOJs, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. All concerned Staff through the Supervising Officers, Rajasthan High Court, Jodhpur/ Jaipur.
7. Guard file.


REGISTRAR (ADMN.)

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 03 /S.O./2018

Date : 09-04-2018

It is observed that where by a common judgment, various accused are convicted for different offences and different sentences are imposed against them and as a result, some appeals by convicted accused are listed before Division Bench and some are listed before Single Bench as per quantum of sentence.

It is, therefore, directed that where an appeal is already pending before the Division Bench, the appeal by a convicted accused who is awarded lesser sentence, should be tagged with the former and listed before the Division Bench.

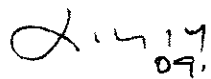
BY ORDER,

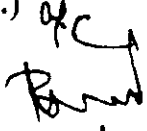

(SATISH KUMAR SHARMA)
REGISTRAR GENERAL

No.: Gen./XV/30/2018/2800-2801

Date : 09-04-2018

Copy forward to Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Bench Jaipur with direction to circulate amongst all concerned and ensure the compliance of the above directions.


09.4.2018
REGISTRAR (ADMN.)


09/04/18
A

RAJASTHAN HIGH COURT, JODHPUR

No: 04/S.O./2018/

Date: 04.05.2018

**PARTIAL MODIFICATION IN "RAJASTHAN HIGH COURT 'POOL CAR'
INSTRUCTIONS 2017"**

In partial modification of the "Rajasthan High Court 'Pool Car' Instructions 2017" issued vide order No.11/S.O./2017 dated 18.04.2017, the definition of "Judge" in Instruction No.2(f) shall be substituted by the following definition:

"2. Definitions:-

(f) 'Judge' means sitting Hon'ble Judges of Rajasthan High Court as well as sitting Hon'ble Judges of Rajasthan High Court, who have been transferred to other High Courts"

BY ORDER


REGISTRAR GENERAL

No.SDR(P)/RHC/JDH/2018/3153

Dated: 04.05.2018

Copy to the following for information & necessary action:-

01. The Registrar(Admn.)/(Vigilance)/(Class.)/(Rules)/(Writs)/(Exam.)/O.S.D. (F & I)/Registrar-cum-C.P.C., Rajasthan High Court, Jodhpur/Bench Jaipur.
02. The Registrar (Administration), Rajasthan High Court Bench, Jaipur with the request that it may be circulated amongst the Hon'ble Judges through Private Secretaries and the officers at Jaipur Bench.
03. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
04. All Sr. Dy. Registrar, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
05. All Dy. Registrar, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
06. Private Secretaries to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur.
07. All Assistant Registrar, Rajasthan High Court, Jodhpur/Bench Jaipur.
08. Senior Librarian, Rajasthan High Court, Jodhpur/Bench Jaipur.
09. Technical Director, NIC, Rajasthan High Court Bench, Jaipur.
10. Senior System Analyst, NIC, Rajasthan High Court, Jodhpur.
11. A.O.J., General Section/Protocol Cell, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.


REGISTRAR GENERAL

NOTE SHEET

03.05.2018

01. It is submitted that Hon'ble Sitting Judges of the Rajasthan High Court, who have been transferred to other High Courts, demand a pool car during their visit to home State.

02. In this context, it is further submitted that as per the "**Rajasthan High Court 'Pool Car' Instructions 2017**", (Flag 'A'), pool car facility on fuel basis is permissible only for Sitting Judges of this Hon'ble Court. Such facility is not permissible to the Hon'ble Sitting Judges of Rajasthan High Court, who have been transferred to other High Courts.

03. Therefore, kind orders are solicited as to whether the pool car facility on fuel basis is to be provided to Hon'ble Sitting Judges, who have been transferred to other High Courts, subject to availability of pool car as per the terms & conditions of "Rajasthan High Court 'Pool Car' Instructions 2017" and accordingly, the definition of "Judge" in Instruction No.2(f) of the "Rajasthan High Court 'Pool Car' Instructions 2017", i.e. "Judge means sitting Hon'ble Judge of the Rajasthan High Court", may be substituted by the following definition:


"2. Definitions:-

(f) 'Judge' means sitting Hon'ble Judges of Rajasthan High Court as well as sitting Hon'ble Judges of Rajasthan High Court, who have been transferred to other High Courts".


Submitted.


(Jai Kishan Rankawat)
Sr. Dy. Registrar(Protocol)

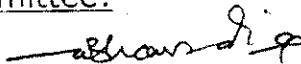
04. Registrar (Admn.):

Submitted for kind perusal & orders

3.5.2018

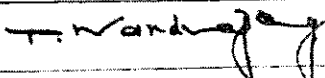
05. Registrar General:

Submitted for kind perusal, consideration & orders.

3.5.18

06. Hon'ble Chairman of the Committee:



07. Hon'ble the Chief Justice Sb:



RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : 05 /S.O./2018

Date : 01-06-2018

In supersession of all previous orders, the limit of purchase of mobile phone by Hon'ble Judges and the officer of Registry is increased to Rs. 60,000/- (inclusive of all taxes) and Rs. 30,000/- (Inclusive of all taxes) respectively.

The mobile handset shall be replaced after every two years.

On replacement, old item may be purchased by the Hon'ble Judges/ officers of Registry on depreciated value as per order dated 01/S.O./2016 dated 17.01.2016.

BY ORDER


REGISTRAR GENERAL

No. : Gen/XV/63/2009/3925

Date : 01-06-2018

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Rajasthan High Court.
 2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
 3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 4. All Registrar, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 5. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 6. Private Secretary to all the Hon'ble Judges to place the same before His Lordship for kind perusal.
 7. A.A.O., Budget Cell/ Bill, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 8. A.O.J., High Court (Estt.)/ RJS (Estt.) Section/Store, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- Order File/-


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR


:: ORDER ::

No. : 06/S.O./2018

Date : 01/06/2018

Hon'ble the Chief Justice has been pleased to order that Tablets/ i-pad/ I-phone and Laptop purchased by Hon'ble Judges and Tablet/ i-pad/ il-phone purchased by the Officers of the Registry shall be replaced after every three years and on replacement, old item may be purchased by the Hon'ble Judges/ officers of Registry on depreciated value as per order dated 01/S.O./2016 dated 17.01.2016.

BY ORDER


(Satish Kumar Sharma)
REGISTRAR GENERAL

No. : Gen/XV/87/2015/3926

Date : 01/06/2018

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Rajasthan High Court.
 2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
 3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 4. All Registrar, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 5. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 6. Private Secretary to all the Hon'ble Judges to place the same before His Lordship for kind perusal.
 7. A.A.O., Budget Cell/ Bill, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
 8. A.O.J., High Court (Estt.)/ RJS (Estt.) Section/Store, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- Order File/-


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 07/S.O./2018

Date: 27/06/2018

Hon'ble The Chief Justice has been pleased to accord sanction for purchase and use of I-Pad of Rs. 40,000/- by Registrar(Writs), Rajasthan High Court, Bench, Jaipur.

BY ORDER,



REGISTRAR GENERAL.

No.Gen/XV/63/2009/4389-4396

Date: 27/06/2018

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Rajasthan High Court.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan high Court.
3. Registrar(Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. All Registrar, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
5. All Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. PS to All Hon'ble Judges to place the same before His Lordship for kind perusal.
7. A.A.O., Budget Cell Bill, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
8. A.O.J. High Court (Est.)/RJS(Est.) Section/Store, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.


REGISTRAR GENERAL.

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. S.O./2018/ 08

Dated : 27/06/18

It is observed that the Stamp Reporters/ Court Masters, whose duty is to check and pass the Judicial files in Stamp Reporter section are not checking these files minutely and properly, which cause much inconvenience to the Hon'ble Courts. Such lapses are repeated frequently.

Recently Hon'ble Court in S.B. Civil Writ No. 5796/2018 has taken it seriously.

In pursuance of the Hon'ble Court's order dated 01.05.2018 passed in SB Civil Writ 5796/2018, following directions are issued to all concerned for strict compliance :-

1. All Stamp Reporters/ Court Masters, who are checking and passing the Judicial files must ensure minute and proper checking of files before passing it.
2. The Administrative Officer Judicial / Assistant Registrar posted in Stamp Reporter section will ensure strict compliance of these directions and also to guide/check the files passed by the Stamp Reporters/ Court Masters posted in Stamp Reporter Section.
3. Deputy Registrar (Judicial) will make a training programme for Stamp Reporters/Court Masters posted in Stamp Report Section.


REGISTRAR GENERAL

No. I/A/(iii)(a)(3)8/2018/ 1315

Dated : 27/06/18

Copy forwarded to the following for information and necessary action :-

1. The Registrar (Admn.) Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
2. Dy. Registrar (Judicial), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
3. Incharge/Controlling Authority, Stamp/ Reporter Section, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
4. All Stamp Reporters/ Court Masters, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 09 /S.O./2018

Date: 05.07.2018

Hon'ble the Chief Justice has been pleased to accord sanction for reimbursement of spectacles charges upto a limit of Rs. 20,000/- per person once every year for Hon'ble the Chief Justice / Hon'ble Judges of Rajasthan High Court and their spouses.

BY ORDER,


REGISTRAR GENERAL

No. Gen/XV/39/2016/4580-86

Date: 05.07.2018

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan high Court.
2. Registrar(Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. All Registrar, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. All Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
5. PS to All Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. A.A.O., Budget Cell/ Bill , Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
7. A.O.J. High Court (Estt.)/RJS(Estt.) Section/Store, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. 10/S.O./2018/

Date : 09.07.2018

In supersession of all previous orders, Hon'ble the Chief Justice has been pleased to nominate Hon'ble Mr. Justice Sangeet Raj Lodha as Judge Incharge to look after the leave matters of Judicial Officers (excluding officers on deputation) and the matters under RCS (Conduct) Rules, 1971 as regards grant of permission / keeping information on record relating to acquisition / disposal of properties of all Judicial Officers.

BY ORDER


REGISTRAR GENERAL

No.PA/RG/8(1)/2018/2396

Date : 09.07.2018

Copy forwarded to the following for information :-

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Mr. Justice Sangeet Raj Lodha


REGISTRAR GENERAL

Copy also forwarded to the following for information and necessary action :-

1. Registrar (Admn.)/ (Vig.)/ (Rules)/ (Class.)/ O.S.D (F & I), Rajasthan High Court, Jodhpur.
2. Registrar (Vig.)/ (Writs)/ (Class.)/ (Exam.), Rajasthan High Court Bench, Jaipur.
3. the Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur Bench through P.S., Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
4. Registrar-cum-CPC, Rajasthan High Court Bench, Jaipur.
5. All Sr. Dy. Registrars / Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. P.S. to all the Hon'ble Judges.
7. Sr.Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
8. A.O.J., RJS (Estt.) Section / General Section, Rajasthan High Court, Jodhpur.
9. A.O.J (Class.) (Website), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.: 11/S.O./2018

Date : 09.07.2018

In pursuance of Rule 21 (2) of Rajasthan High Court Rules, 1952 and in supersession of order No. 8/S.O./2011 dated 31.05.2011, it is directed that henceforth the quarterly judicial returns received from the subordinate courts shall be placed before Hon'ble Kumari Justice Nirmaljit Kaur.

By Order


REGISTRAR GENERAL

No.: Gen./Stat./2/94/228

Date : 09.07.2018

Copy forwarded to :-

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur.
2. Registrar (Vigilance), Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. Registrar (Admn./Rules/Classification/Writs)/ O.S.D (F&I), Rajasthan High Court, Jodhpur/ Jaipur Bench.
4. All Senior Deputy Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench.
5. Assistant Registrar (Admn.), Rajasthan High Court, Jodhpur.
6. A.O.J., General Section/ Subordinate Courts (Estt.) Section/ R.J.S. (Estt.) Section/ Confidential Section, Rajasthan High Court, Jodhpur.


REGISTRAR GENERAL

Copy also to :-

1. P.S. to Hon'ble the Chief Justice.....
2. P.S. to Hon'ble.....

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.S.O./ 12/2018

Date : 01-08-2018

In supersession of earlier orders, it is enjoined upon all concerned that in all cases where any petition/appeal is filed by petitioner/appellant in person or a defendant/respondent appears in person, his mobile number as well as E-mail ID shall be taken on record and information thereof be provided to the counsel appearing for other side for sending copies of pleadings/applications/documents to him by Email.

Further, in each 'Vakalatnama' or 'Memo of Appearance' apart from enrollment number, mobile number and E-mail ID shall be mentioned for future correspondence and for completing pleadings by sending documents through E-mail.

However, the Aadhaar Number of any person is not to be taken in any case as the disclosure of Aadhaar Number of any person has been made punishable under Aadhaar (Targeted Delivery of Financial and Other Subsidies Benefits and Services) Act, 2016.

No Petition, Appeal, Reply, Application or other pleadings shall be accepted unless E-mail ID and Mobile Number of the concerned petitioner/applicant/lawyer/firm is mentioned therein.

Such personal details shall only be used for above mentioned purpose and neither the same shall be incorporated in the cause-title of Orders or Judgments nor be published on website or otherwise.

This order will be applicable at both Principal Seat at Jodhpur and Jaipur Bench, Jaipur.

By Order,


Registrar General

Gen./XV/71/2018/5082 ~ 5094

Date: 01-08-2018

Copy forwarded to the following for information and necessary action:-

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. To All Hon'ble Judges at Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. Registrar (Vigilance)/(Rules)/(Exam)/(Writs)/(Class.), Registrar cum CPC & OSD (F&I), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
5. Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. All Senior Deputy Registrar/Duputy Registrars/Assistnat Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.

Cont.....2.

7. All the P.S./Sr. P.A./P.A./Jr.P.A./Judgment Writers, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur for compliance.
8. All the Administrative Officer Judicial, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
9. All the Court Master, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
10. NIC Coordinator, Computer Cell, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur for compliance
11. Secretary, Bar Council of Rajasthan, Jodhpur
12. President, Rajasthan High Court Advocate Association, Jodhpur/Jaipur.
13. President, Rajasthan High Court Lawyers Association, Jodhpur.


Registrar General

AOJ (Gen Sec)

22.8.18

RAJASTHAN HIGH COURT JODHPUR

STANDING ORDER

No.S.O./13/2018/1116

Date 20.08.2018

For the purpose of expeditious disposal, enclosed proforma A, B & C have been prepared to identify and classify similar type of cases of certain categories.

Therefore, it is enjoined upon all concerned that respective proforma duly filled in and signed by the concerned advocate shall be submitted at the time of presentation of above type of cases.

No case files of above categories shall be accepted unless the same are presented along with duly filled proforma.

These directions will be followed both at Principal Seat Jodhpur and Jaipur Bench Jaipur.

By order,


Registrar General

No. RHCB/CLASS/2018/

Date 20.08.2018

Copy also forwarded to the following for information and necessary action :

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice.
2. Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
3. Registrar (Classification), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. Dy. Registrar (Judl.) RHC, Jodhpur/ Jaipur Bench, Jaipur.
5. President, Rajasthan High Court Bar Association, Jodhpur/Jaipur Bench, Jaipur.
6. Sr. Dy. Registrar (Admn.)/Dy. Registrar (Classification)/Asstt. Registrar RHC, Jodhpur/ Jaipur Bench, Jaipur.
7. All Admn. Officers (Judicial) RHC, Jodhpur/ Jaipur Bench, Jaipur.
8. Technical Director, RHCB Jaipur with the direction to upload the same on website of Rajasthan High Court.


Registrar General

RAJASTHAN HIGH COURT

Proforma for Micro-Classification (No.S.0./13/2018)

D.B. S.A.W. /S.B./D.B.CIVIL WRIT NO. _____ / _____

CASE TITLE _____

(1) SERVICE MATTERS

"A"- APPOINTMENT/RECRUITMENT/PROMOTION

DEPARTMENT	POST	YEAR	SUBJECT MATTER (GROUND OF WRIT E.G. AGE, BONUS PARRAS, ELIGIBILITY, RESERVATION ETC.)

"B" - OTHER SERVICE MATTERS

DEPARTMENT	POST	SUBJECT MATTER (MATTER UNDER CHALLENGE E.G. PAY SCALES, SENIORITY, TRANSFER, PENSION MATTERS, A.C.P., FIXATION ETC.)

(2) MISC.MATTERS

1	DEPARTMENT	
2	ACT/RULES/ SECTION/ ORDINANCE	
3	REFERENCE OF SUBJECT MATTER WITH PROVISIONS (GROUND OF WRIT E.G. ELECTION MATTERS, LAND ACQUISITION MATTERS, CANCELLATIONS OF MINING LEASE ETC.)	

(SIGNATURE WITH NAME OF ADVOCATE)

RAJASTHAN HIGH COURT

Proforma for Micro-Classification (No.S.O./13/2018)

S.B. CIVIL MISC. APPEAL NO. _____ / _____

CASE TITLE _____

M.A.C. MATTERS

1	1- CLAIMANT/ NON-CLAIMANT & 2- AGE OF INJURED OR DECEASED	
2	1- INJURY MATTERS - SIMPLE INJURY - GRIEVOUS INJURY • <i>BODY PART TO BE MENTIONED IN CASE OF INJURED OR PERMANENT DISABILITY.</i> 2- PERCENTAGE OF PERMANENT DISABILITY 3- DEATH MATTER (RELATIONSHIP OF CLAIMANT WITH DECEASED.) 4- OTHER, IF ANY	
3	➤ <u>WHETHER CLAIMANT IS/WAS</u> 1. GOVT. SERVANT 2. PRIVATE EMPLOYEE 3. OTHER 4. NATURE OF JOB.	
4	1- VIOLATION OF ANY CONDITION OF INSURANCE POLICY, IF ANY 2- NAME OF INSURANCE COMPANY/ DEPARTMENT	
5	➤ <u>DETAILS OF LOWER COURT :-</u> (EG. CASE NO., NAME OF M.A.C. TRIBUNAL AND DATE OF DECISION)	

(SIGNATURE WITH NAME OF ADVOCATE)

RAJASTHAN HIGH COURT

Proforma for Micro-Classification (No.S.O./13/2018)

CIVIL CASES**CASE TITLE** _____**CASE NO.** _____ / _____**(CIVIL MISC. APPEAL (OTHER THAN M.A.C.T. MATTER, CIVIL FIRST APPEAL, CIVIL SECOND APPEAL, CIVIL REVISION, CIVIL CONTEMPT PETITION, ETC.))**

1.	<u>NATURE OF CASE</u> (E.G. CIVIL FIRST APPEAL, CIVIL SECOND APPEAL, CIVIL MISC. APPEAL, CIVIL REVISION, CIVIL CONTEMPT PETITION, ETC.)	
2.	MATTER PERTAINING TO	<u>SUBJECT MATTER :-</u>
3.	DETAIL OF SECTION/ACT	
4.	DETAILS OF LOWER COURT (E.G. CASE NO., NAME OF COURT AND DECISION DATE)	

(SIGNATURE WITH NAME OF ADVOCATE)

RAJASTHAN HIGH COURT

Proforma for Micro-Classification (No.S.O./13/2018)

CIVIL CASES

CASE TITLE _____

CASE NO. _____ / _____

(CIVIL MISC. APPEAL (OTHER THAN M.A.C.T. MATTER, CIVIL FIRST APPEAL, CIVIL SECOND APPEAL, CIVIL REVISION, CIVIL CONTEMPT PETITION, ETC.))

1.	<u>NATURE OF CASE</u> (E.G. CIVIL FIRST APPEAL, CIVIL SECOND APPEAL, CIVIL MISC. APPEAL, CIVIL REVISION, CIVIL CONTEMPT PETITION, ETC.)	
2.	MATTER PERTAINING TO	<u>SUBJECT MATTER :-</u>
3.	DETAIL OF SECTION/ACT	
4.	DETAILS OF LOWER COURT (E.G. CASE NO., NAME OF COURT AND DECISION DATE)	

(SIGNATURE WITH NAME OF ADVOCATE)

RAJASTHAN HIGH COURT

Proforma for Micro-Classification (No.S.O./13/2018)

CRIMINAL CASES

CASE TITLE _____

CASE NO. _____ / _____

1	<p><u>CASE TYPE :-</u> (E.G. CRIMINAL APPEAL, CRIMINAL MISC. BAIL, CRIMINAL MISC. PETITION, CRIMINAL REVISION, CRIMINAL LEAVE TO APPEAL ETC.)</p>	
2	<p>1- <u>DETAILS OF THE LOWER COURT</u> (E.G. CASE NO., NAME OF COURT AND DATE OF DECISION) 2- <u>NAME OF POLICE STATION</u> (WITH F.I.R.NO. & NAME OF DISTRICT)</p>	
3	<p><u>MATTER ALONG WITH A REFERENCE OF THE PROVISIONS PERTAINING TO :-</u> (MATTER UNDER CHALLENGE E.G. COGNIZANCE, CHARGE, ACQUITTAL, CONVICTION, PROBATION, QUASHING F.I.R., 311, 70(2), 319 CR.P.C; ETC.)</p>	
4	<p><u>OFFENCE UNDER SECTION/ACT</u> (E.G. I.P.C., 138 N.I. ACT, ARMS ACT, N.D.P.S. ACT, 3 SC/ST ACT, DOMESTIC VIOLENCE ACT, P.C. ACT ETC.)</p>	
5	<p>WHETHER PETITIONER/ACCUSED IN JAIL OR ON BAIL ?</p>	
6	<p>DETAILS OF CASE, PREVIOUSLY INSTITUTED IN OR DECIDED BY RAJASTHAN HIGH COURT, IF ANY</p>	

(SIGNATURE WITH NAME OF ADVOCATE)

RAJASTHAN HIGH COURT, JODHPUR

No. 14/S.O./2018

Date : 21/08/2018

Sub. : Permission to undertake journey in a Motor Car
owned by the Judicial Officers on official visits.

Hon'ble the Chief Justice has been pleased to permit all the Judicial Officers, except the officers who have been provided independent Government Vehicle, to undertake journey in the motor car owned by them for official visits within the State as per admissibility under Rajasthan Travelling Allowance Rules, 1971.

By Order,


REGISTRAR GENERAL

No. : Gen./XV/52/2006(II)/5475-78 Date : 21/08/2018

Copy forwarded to the following for information and necessary action :-

1. All the Officers of the Registry, Rajasthan High Court, Jodhpur/Bench, Jaipur.
2. All the District & Sessions Judges with the request to circulate it amongst other Judicial Officers of their judgeships.
3. A.O.J., RJS (Estt.) Section / General Section/
Examination Cell, Rajasthan High Court, Jodhpur.
4. Deputy Registrar (protocol), Rajasthan High Court, Jodhpur/Bench, Jaipur.


REGISTRAR GENERAL